

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 102
CAA-90/ND/2021

IN THE MATTER OF:

**M/s. Head Digital Works Pvt. Ltd. And
M/s. WCFM Solutions Pvt. Ltd.**

...APPLICANT

Section

Under Section 230-232

**Order delivered on 13.08.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

**:Mr. Aditya Kumar Pandey and
Mr. Rajeev R Thakur, Advocates.**

For the Income Tax Department

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For the OL

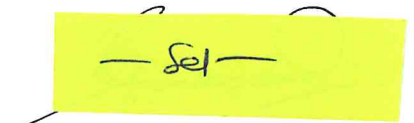
:Ms. Hemlata Rawat, Advocate.

ORDER

Heard the submissions made by the Authorized Representative of the petitioner. The Authorized Representative of the petitioner is directed to furnish a fresh certificate clarifying that the proposed scheme is in conformity with the provisions of Section 133 of the Companies Act. Matter is adjourned to **20.09.2021.**



**(Hemant Kumar Sarangi)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)